

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT SITTING, RANCHI
CP/051/00064/2019
[In OA/051/00008/16]

Date of Order: 23.08.2019

C O R A M

HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER
HON'BLE MR. DINESH SHARMA, ADMINISTRATIVE MEMBER

Rajendra Prasad, Applicant.
- By Advocate : Mr. M.A. Khan

V/s

K.K. Thakur, CGM, BSNL,
Jharkhand Circle, Ranchi Respondent.

- By Advocate: Mr. Purnendu Sharan

O R D E R
[ORAL]

Per J.V. Bhairavia, J.M.:- The learned counsel for the respondents submits that show cause has been filed by one Shri K.K. Thakur, CGM, BSNL, Jharkhand Circle, Ranchi on 21.08.2019 and on oath it is stated in para-14 of the said show cause that the amount of arrear which is coming to the tune of around Rs. 2,28,050/- shall be paid by the last of this month of August, 2019 to the petitioner once the fund is made available by the headquarters of BSNL. On the basis of the said contention, the learned counsel for the respondent submits that due payment of the applicant will be paid accordingly and thus sufficient compliance has been made by the respondents.

2. Considering the aforesaid statement, the CP is dropped. Notice issued to the respondent stands discharged. However, it is open for the applicant to revive the CP if the payment is not made as noted hereinabove.

[Dinesh Sharma]/M[A]
Srk.

[J.V. Bhairavia]/M[J]